

Report

of the

**Monitoring Committee, constituted by the
Hon'ble National Green Tribunal,
to oversee certain environmental issues**

in the

State of Punjab,

in

OA No. 980 of 2019

in the matter of

Harminder Singh & Anr

V/s

Union of India & Ors

**with regard to remedial measures to be
taken to maintain the natural flow of river
Siswan and its tributary passing through
village Bharounjian, Sub Tehsil Majri, Distt.
SAS Nagar.**

Submitted on:

27th April, 2021

OFFICE OF THE MONITORING COMMITTEE

Constituted by the Hon'ble National Green Tribunal in

OA No.606 of 2018

(Official Address: Tower No.5, 4th Floor, Forest Complex,
Sector 68, SAS Nagar) Tel. No. 0172-2298091

Email: ceccswm606@gmail.com

To

The Registrar,
Hon'ble National Green Tribunal,
Faridkot House, Copernicus Marg,
New Delhi, Delhi 110001

No.CMC/2021/1771

Dated: 27-4-2021

Subject: Report of the Monitoring Committee, constituted by the Hon'ble National Green Tribunal, to oversee certain environmental issues in the State of Punjab, in OA No. 980 of 2019 in the matter of Harminder Singh & Anr V/s Union of India & Ors w.r.t remedial measures to be taken to maintain the natural flow of river Siswan and its tributary passing through village Bharounjian, Sub Tehsil Majri, Distt. SAS Nagar.

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It is submitted that the Hon'ble National Green Tribunal in its order dated 24.2.2021 in OA No. 980 of 2019 (IA No. 63/2021) in the matter of Harminder Singh & Anr V/s Union of India & Ors has passed detailed order, the operating paras, 7, 8, 9 and 10 of which, are reproduced as under.

- "7.** *The applicant has filed objections to the effect that Environmental Clearance (EC) was granted without taking into account the fact of Siswan River passing through the project. There is diversion of the natural flow of the river to raise constructions. The report does not address the problem fully. Construction of bridge at point B will not solve the problem. There is need to make culverts at points A and B as contemplated in the earlier order of this Tribunal. There is need to restore the area affected by the illegal diversion of the river flow. The builder has filled up the course of the River and raised construction in the River bed in village Bharoujian and Kansala, resulting in irreversible damage to the environment.*
- 8.** *We have duly considered the matter and also heard the representative of the State. The Builder in question, has also put in appearance. We have also considered the application filed by another builder-company, the PCB Real Estate Pvt. Ltd. seeking direction to restore the River Siswan which has been illegally obstructed affecting the inhabitants.*
- 9.** *We find that since there is change of the natural course of River Siswan by the Builder and the SEIAA while granting EC failed to even consider this aspect, satisfactory remedial action has to be taken. While we appreciate the efforts of the Chief Secretary in personally intervening in the matter, the remedy provided does not adequately address the problem. Mere construction of bridge may not be a solution in the circumstances. There is need to further*

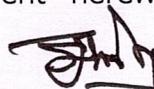
examine the matter with the assistance of an independent Committee which may also visit to the site.

10. *Accordingly, without expressing final view at this stage, we request the Committee headed by Justice Jasbir Singh, former Judge of Punjab and Haryana High Court (constituted to oversee certain environmental issues in the State of Punjab) to look into the matter after undertaking visit to the site and suggest remedial measures. The Committee will be at liberty to take technical assistance from any other experts/institutions and also consider the viewpoint of the rival parties, including concerned Departments. The Committee may give its report preferably by 30.04.2021 and also upload the same on website of PPCB simultaneously so that the concerned parties/Departments and the Chief Secretary, Punjab can access the same for further course of action, unless there are objections to the report in which case the Tribunal will resolve the issue. The report may be filed by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.*

List for further consideration on 20.05.2021".

Therefore, in compliance to order dated 24.2.2021 as mentioned above, the Monitoring Committee submits its report, which is enclosed herewith for kind consideration of the Hon'ble Tribunal.

It is submitted that the above said report is sent herewith through email at judicial-ngt@gov.in.



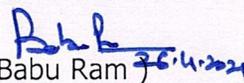
(Justice Jasbir Singh)

Former Judge Punjab and Haryana High Court
and now as Chairman of the Monitoring Committee

Endst. No. CMC/2021/1772

A copy of the above is forwarded to the Chief Secretary, Punjab for information and necessary action please.

Dated: 27-4-2021



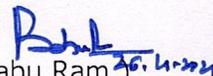
(Dr. Babu Ram)

Technical Expert
Monitoring Committee

Endst. No. CMC/2021/1773

A copy of the above is forwarded to the Member Secretary, Punjab Pollution Control Board for information and necessary action please. He is requested to upload the report of the Monitoring Committee on the website of Punjab Pollution Control Board, Patiala in compliance of order dated 24.2.2021 of the Hon'ble National Green Tribunal in the matter.

Dated: 27-4-2021



(Dr. Babu Ram)

Technical Expert
Monitoring Committee

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Report of the Monitoring Committee, constituted by the Hon'ble National Green Tribunal, to oversee certain environmental issues in the State of Punjab, in OA No. 980 of 2019 in the matter of Harminder Singh & Anr V/s Union of India & Ors w.r.t remedial measures to be taken to maintain the natural flow of river Siswan and its tributary passing through village Bharounjjan, Sub Tehsil Majri, Distt. SAS Nagar.

1.0 Background

The Hon'ble National Green Tribunal in its order dated 24.2.2021 in OA No. 980 of 2019 (IA No. 63/2021) in the matter of Harminder Singh & Anr V/s Union of India & Ors has passed detailed order (copy of order dated 24.2.2021 is enclosed as per **(Annexure-1)**, the operating paras, 7, 8, 9 and 10 of which, are reproduced as under.

"7. The applicant has filed objections to the effect that Environmental Clearance (EC) was granted without taking into account the fact of Siswan River passing through the project. There is diversion of the natural flow of the river to raise constructions. The report does not address the problem fully. Construction of bridge at point B will not solve the problem. There is need to make culverts at points A and B as contemplated in the earlier order of this Tribunal. There is need to restore the area affected by the illegal diversion of the river flow. The builder has filled up the course of the River and raised construction in the River bed in village Bharoujjan and Kansala, resulting in irreversible damage to the environment.

8. We have duly considered the matter and also heard the representative of the State. The Builder in question, has also put in appearance. We have also considered the application filed by another builder-company, the PCB Real Estate Pvt. Ltd. seeking direction to restore the River Siswan which has been illegally obstructed affecting the inhabitants.

9. We find that since there is change of the natural course of River Siswan by the Builder and the SEIAA while granting EC failed to even consider this aspect, satisfactory remedial action has to be taken. While we appreciate the efforts of the Chief Secretary in personally intervening in the matter, the remedy provided does not adequately address the problem. Mere construction of bridge may not be a solution in the circumstances. There is need to further examine the matter with the assistance of an independent Committee which may also visit to the site.

10. Accordingly, without expressing final view at this stage, we request the Committee headed by Justice Jasbir Singh, former Judge of Punjab and Haryana High Court (constituted to oversee certain environmental issues in the State of Punjab) to look into the matter after undertaking visit to the site and suggest remedial measures. The Committee will be at liberty to take technical assistance from any other experts/institutions and also consider the viewpoint of the rival parties, including concerned Departments. The Committee may give its report preferably by 30.04.2021 and also upload the same on website of PPCB simultaneously so that the concerned parties/Departments and the Chief Secretary, Punjab can access the same for further course of action, unless there are objections to the

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report in which case the Tribunal will resolve the issue. The report may be filed by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

List for further consideration on 20.05.2021".

2.0 Perusal of earlier reports submitted to the Hon'ble National Green Tribunal by the Joint committee, Separate committee, constituted by Hon'ble National Green Tribunal and State of Punjab and record of various departments, by the Monitoring Committee

In order to comply with the orders of the Hon'ble National Green Tribunal made from time to time in OA No. 980 of 2019 in the matter of Harminder Singh & Anr V/s Union of India & Ors, Joint Committee, Separate Committee and Chief Secretary, Punjab have submitted the reports as mentioned below and observations and recommendations by the Joint Committee, Separate Committee and Chief Secretary, Punjab are also mentioned as under.

2.1 Interim report submitted by Joint Committee in the matter related to OA No. 980 / 2019 titled as Harminder Singh & Anr V/s Union of India & Ors

A Joint committee, constituted by the Hon'ble National Green Tribunal in its order dated 25.9.2019, submitted its interim report in matter on 1.11.2019 to the Hon'ble National Green Tribunal with its observations and prayer to the Hon'ble National Green Tribunal as under.

Observations

- i) Construction waste was found dumped in the low-lying area along the road. The committee directed the representative of the developer to get the debris removed immediately.
- ii) During visit, flow in Siswan Nadi was very less and water was passing through the creek and was crossing the road at point A and B. The committee observed that only two pipes of 5 feet diameter are provided at both the above crossing points and same are insufficient to handle the peak discharge during the rainy season. The committee decided that Department of Water Resources will design culverts and other measures to be taken for the unhindered flow of Siswan Nadi and the creek joining it.
- iii) The representative of M/s Omaxe Chandigarh Extension Developers Pvt. Ltd agreed in principle to comply with aforesaid observations.
- iv) During visit, the committee also observed that a detailed survey is required to be carried out to calculate the flow, original bed levels and cross sections to design the culverts required at point A & B for which about 4 weeks time is required by the Department of Water Resources.
- v) After 4 weeks time, Water Resource Department shall provide the design and drawing of the culverts and other measures to be taken,

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if any, to the committee based upon the peak flow of at least last 25 years.

- vi) The committee also decided that an interim report be filed in the Hon'ble National Green Tribunal and also a request be made for seeking 4 weeks additional time, so that comprehensive report be filed.

Prayer

In view of the above, the Joint committee has requested the Hon'ble National Green Tribunal to extend the time limit to furnish the final report by another 4 weeks time to the committee as detailed survey is required to be carried out.

2.2 Submission of final report by the Joint Committee, constituted by the Hon'ble National Green Tribunal in its order dated 25.9.2019, in OA No 980 of 2019 in the matter of Harminder Singh & Anr V/s Union of India & Ors by SEIAA, Punjab

2.2.1 Findings of the Joint committee

- i) The Committee observed that the natural flow of river Siswan was disturbed by M/s Omaxe Chandigarh Extension Developer Pvt. Ltd by providing pipes of 5' diameter beneath the road, which are not sufficient to cater the discharge flowing in the river (Nadi).
- ii) Area adjoining to the creek has also been filled with the construction debris thrown by M/ s Omaxe Chandigarh Extension Developers Pvt. Ltd.

2.2.2 Recommendations of the Joint Committee

- i) **GMADA will construct culverts at point A for passing 2000 cusecs of water and at point B for passing of 2650 cusecs of water after vetting drawings from the Department of Water Resources.**
- ii) **M/s Omaxe Chandigarh Extension Developers Pvt. Ltd shall remove the debris from the water way of the natural drain and restore the Level of the land to the original level. GMADA shall ensure the compliance of the notice issued by it.**
- iii) **M/s Omaxe Chandigarh Extension Developers Pvt. Ltd shall protect the left side of creek of the reach adjoining to 'The Lake' Project and the left edge of the road from point A to B along the creek with the help of stone pitching as per the undertaking 22/10/2019 submitted by it. GMADA and Department of Water Resources shall ensure the compliance of the same.**

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2.3 Contents of the letter No. 2176-78 dated 22.10.2019 by the Chief Engineer, Drainage, Department of Water Resources, Punjab addressed to Chairman, SEIAA, Punjab.

Recommendations

- i) During 2014, the Notice was issued to OMAXE company by the GMADA authorities and directed them to stop the pipe laying work.
- ii) Similarly, notices under Canal & Drainage Act were issued during 2014 to the land owners to restore the natural flow.

Now, the Executive Engineer/Ropar Drainage, has taken up a matter with SDM/Kharar and revenue authorities of Majri Block again on 11.10.2019 and requested them to provide the names of the defaulters for diverting/obstructing the flow of Siswan Nadi, so that section 55 of the act could be invoked.

2.4 Contents of the letter No. 2940-41/3 – Drainage dated 27.11.2019 from Department of Water Resources addressed to the Chairman, SEIAA, Punjab

In the interim report submitted by SEIAA, Punjab to Hon'ble National Green Tribunal it was desired as below:

"A detailed survey is required to be carried out to calculate the flow, original bed levels and cross sections to design the culverts required at point A & B for which 4 week time is required by the Department of Water Resources "

In this context, a detailed survey was carried out by the officials of Drainage Department and bed levels, bed widths etc., were noted. Based upon this survey, discharge has been calculated as no L-section was available. It was found that the existing pipe culverts (at point A&B) are inadequate for catering the calculated discharge. The following observations are submitted:

- 1. Discharge which passes through Siswan Nadi creek towards 'The Lake' Project has been calculated as 2000 cusecs. Thus, the culvert bridge (at point-A) must be designed for passing 2000 cusecs. In this regard, GMADA should get drawings of the culvert to cater said discharge checked/vetted from the Department of Water Resources at the earliest so that same could be constructed before the next flood season.**
- 2. The discharge of creek coming from village Bharounjian has also been calculated as 650 cusecs, so another culvert bridge (at point B) must be designed to cater accumulating effect of (2000 cs. + 650 cs.) i.e 2650 cusecs in total. Drawings of the same may also be got vetted on the same pattern. It is pertinent to mention that no construction of any type & disposal of surplus material be allowed towards right side of the creek from point A to point B and level of this land should be brought to the original level. Subsequently, the**

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left side of creek of this reach adjoining to 'The Lake' Project be protected with the help of stone pitching. Similarly, the left edge of the road from point A to B along the creek should also be protected with the help of stone pitching.

It is important to mention here that M/s Omaxe Chandigarh Extension Developers Pvt. Ltd has already submitted their consent for construction of these culvert bridges vide letter No OCEDPL/DIR 2019-1, dated 22.10.19

2.5 Contents of letter no. 2687-3 - drainage dated 2.12.2019 from the Chief Engineer, Drainage, Department of Water Resources, Chandigarh addressed to Chairman, SEIAA

The Superintending Engineer, Drainage Circle Patiala vide his office letter no. 2970/4-L dated 2.12.2019 has reported that obstructions in the flow of creek coming from village Bharonjian have been removed and natural flow has been maintained. Activities of local land owners which were disturbing the flow of Siswan Nadi have also stopped, as a result of which, water flow has returned to its old natural course/ creek.

2.6 Contents of letter No. CE/GMADA/2019/820 dated 2.12.2019 from GMADA Mohali addressed to the Chairman, SEIAA

1. That GMADA will construct culvert/bridge at point A & B as per the hydraulic data & levels to be supplied by Drainage Department.
2. That during site visit of the Committee on 22nd October 2019, the representatives of the M/s Omaxe Chandigarh Extension Developers Pvt. Ltd. were asked to get the debris removed from the water way of the natural drain, but till date nothing has been done by the Developer in this regard. A notice has been issued to the Developer vide this office letter No. 819 dated 2.12.19 to get the needful done within next three days and report.
3. Regarding the letter issued to M/s Omaxe Chandigarh Extension Developers Pvt. Ltd. by the then Divisional Engineer (PH-2) GMADA vide his letter No. 2322 dated 5.6.2014, it is submitted that this letter has been issued with reference to their letter dated 28.3.2014 vide which they have asked for the design of storm drainage scheme to be laid along the road. Although, the then Divisional Engineer (PH-2) GMADA issued notice to them that they are obstructing the flow of natural drain, yet they never bothered to submit any design of cross drainage work to be constructed on this road for free flow of water. It is lapse on the part of M/s Omaxe Chandigarh Extension Developers Pvt. Ltd.

2.7 Contents of letter No. GMADA-DE (PH-2)-2014/2322 dated 5.6.2014 from GMADA, SAS Nagar addressed to Omaxe Chandigarh Extension Developers Pvt. Ltd.

Kindly refer to your letter under reference in which you had requested this office for submission of design of storm drainage for the road mentioned above. You were

verbally informed by this office to send your proposal for this road, it will be checked and compared with the storm drainage design of Mullanpur Area. But it is pity to mention here that Sub Divisional Engineer of this office has informed that you have undertaken the work of laying of storm water pipe without taking any approval. Furthermore, it has come to the notice of undersigned that you are diverting course of natural choe which is against the norm and violation of law of land.

You are directed to stop the work immediately and remove the pipes which have been laid by you without the prior approval of GMADA.

2.8 Contents of letter No. 966-67/3D dated 23.6.2020 from Chief Engineer, Drainage, Department of Water Resources, Chandigarh addressed to Chairman, SEIAA

With reference to above mentioned subject, a detailed report was submitted vide this office letter 2344/3-drainage dated 27.11.2019. Vide referenced letter, report has been desired by your office regarding illegal filling of river and diversion of river at village Kansala.

In this regard, Superintending Engineer, Patiala Drainage Circle, Patiala vide his office letter no 1210/4-L dated 19.6.2020 has submitted that the flow of the creek passing through the pipe culverts near 'The Lake' Project again returns to the right side and runs through the old bed of river and flows downstream. At present, there is no obstruction in the natural flow of the river near village Kansala.

2.9 Report dated 23.2.2021 filed by the Chief Secretary, Punjab to the Hon'ble National Green Tribunal

Para 3: That the matter was discussed in the meeting headed by the deponent on 22.10.2020, in which (i) Principal Secretary, Water Resources and Housing & Urban Development(Administrative Department for GMADA) (ii) Principal Secretary, Science, Technology and Environment (iii) Member Secretary Punjab Pollution Control Board, (iv) Chief Engineer/Drainage-cum-Mining & Geology-I and (v) Superintending Engineer, Drainage Circle Patiala participated. After detailed deliberations, it was agreed that in view of the factual position brought out by Chief Engineer Drainage, the following remedial measures, found appropriate:

- (i) That the 2 pipes of 5' feet diameter, being inadequate to take 700 cusec discharge of the tributary of Siswan River, need to be replaced with a bridge of 50 feet span at Point B. The cost should be paid by Omaxe.**
- (ii) The cross section of Siswan's Tributary needs to be restored to its original capacity of 700 cusec in the Lake Project Area by Omaxe under the supervision of Drainage Wing of the Department of Water Resources.**
- (iii) The illegal and unauthorized embankments created in the main bed of the Siswan River by private land owners, which divert and**

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restrict the flow of water, away from their fields and towards and along VR 6 Master Plan Road need to be removed to restore the original course of the river.

- (iv) Adequate flood protection works need to be carried out in the Siswan River (Including plugging the 2 pipes of 5 feet diameter at Point A and along its bank abutting VR-6 road.**

Para 4: That during the meeting held on 22.10.2020, the report dated 05.12.2019 was also considered, wherein certain recommendations were made. On the basis of the said recommendations, the Chief Engineer, Department of Drainage made his suggestions.

Para 5: That the remedial action taken by the department on the aforesaid remedial measures are given point-wise as under.

- (i) That after completing all the technical and codal formalities, work for the construction of box culvert at point B has been started at site; excavation of one- side of road has been completed.
- (ii) That the work relating to restoration of Siswan's Tributary to its original land width/capacity has been completed.
- (iii) That the work relating to removal of the unauthorized embankments in the main bed of Siswan River will be completed after the harvesting of standing crops with the help of the Local Administration and the Police Authorities.
- (iv) That the Point 'A' has been plugged and necessary flood protection work of providing wire crates filled with stones/boulders in the shape of revetment alongside VR-6 Road from Point 'A' to 'B' stands completed at site.

2.10 Contents of the report number 1601-1603 dated 25.3.2021 of the committee constituted by Monitoring Committee

- i) Demarcation of the site was carried on 18.3.2021 by Kanungo and area Patwari, Block Majri.
- ii) After demarcation, the sajra plan of site is enclosed herewith.
- iii) The details of the key features as desired by the Monitoring Committee, is as under:

1. Siswan river:

- Storm water of 2000 cusec upto point A (shown in Blue Colour Hatch)
- Khasra nos. along with type of this land are 98 (Chahi), 145/1 (Nadi), 151/1 (Chahi and Barani) as per current jamabandi.

2. Drain originating from Village Bharounjian:

- The drain carrying storm water and wastewater of village Bharounjian and adjoining villages upto point B is marked in Blue Colour.
- Khasra nos. along with type of this land are 279 (Choe), 109 (Choe) as per current jamabandi.

3. The road passing in front of Omaxe project, Point A and B is marked in Purple colour. Khasra no. along with type of this land are 102

(Barani), 101 (Gair mumkin), 105 (Gair mumkin), 106 (Gair mumkin), 152, 107 (Gair mumkin), 108 (Barani), 109 (Choe) as per current jamabandi.

4. The lake project developed by M/s Omaxe New Chandigarh Developers Pvt. Ltd. is marked in Green Colour. Khasra no. along with type of this land are 124 (Plot), 142 (Plot), 190 (Plot), 191 (Plot), 141 (Plot), 125 (Chahi), 111 (Chahi), 93 (Chahi), 87 (Chahi), 92 (Gair mumkin), 112 (Gair mumkin), 121 (Gair mumkin), 126 (Gair mumkin), 139 (Gair mumkin), 138 (Gair mumkin), 137 (Gair mumkin), 136 (Gair mumkin), 135 (Gair mumkin), 134 (Gair mumkin), 127 (Gair mumkin), 120 (Gair mumkin), 113 (Gair mumkin), 114 (Gair mumkin), 115 (Gair mumkin), 91 (Gair mumkin), 88 (Chahi), 89 (Chahi) 90 (Gair mumkin), 116 (Gair mumkin), 117 (Chahi), 74 (Gair mumkin), 75 (Chahi), 68 (Chahi), 72 (Gair mumkin), 513 (Chahi), 512 (Chahi), 71 (Gair mumkin), 192 (Plot), 193 (Plot), 208 (Plot), 209 (Plot), 69 (Chahi), 84 (Chahi), 85 (Chahi), 86 (Chahi), 83 (Chahi) as per current jamabandi.

Sajra Map mentioning the Khasra Nos. of Siswan drain, drain originating from village Bharounjian, road passing in front of Omaxe Project, point A & B, Lake Project is annexed as per **Annexure-2**.

2.11 Report of the Separate Committee comprising of officers of CPCB, IIT Roorkee and State PCB for assessment of compensation on illegal construction, if any, by M/s Omaxe Chandigarh Developer Pvt. Ltd.

The Hon'ble National Green Tribunal vide its order dated 3.3.2020, constituted a separate committee, comprising of representatives of CPCB, IIT Roorkee and State PCB for assessment of compensation and its recovery due to illegal construction in river and diversion of river at village Kansala..

A separate committee of following officers visited the site on 29.7.2020 and submitted its finding and recommendations as under:

- Al*
- i) Sh. Suneel Dave, Additional Director, Central Pollution Control Board
 - ii) Prof. Zulfequar Ahmad, Deptt. of Civil Engineering, IIT Roorkee
 - iii) Sh. R.K. Ratra, SEE, Punjab Pollution Control Board
 - iv) Sh. Lavneet Kumar, Environment Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar

2.11.1 Findings of the separate committee

Findings

- i) Centerlines of the main course of the river Siswan and the Choe that comes from Bharounjian village are marked on the Google earth images dated 17/08/2007 and 09/07/2020 as shown in Fig.2. Other available Google earth images from year 2002 to 2020 have also been examined. It is apparent from the examined images that before the construction of the project i.e., year 2008, the Siswan river after crossing the Chandigarh –Kurali road was taking a left turn (towards east) and then crosses the project road at point 'A' and

joins the natural choe coming villages Bharounjian and takes right turn (towards west), while crossing the project road at point-'B', thereafter, the river flows towards the village Kansala.

- ii) Even after the ongoing construction of the project, the river Siswan crosses the project road at point 'A' and then return back at point 'B'. Due to narrow channel section of the river Siswan and the Choe, a major part of the flood water flows over their flood plain. Due to inadequate channel section to the river Siswan before its crossing with the project road, a part of the flood water follow straight path.
- iii) Even before the construction of the project, the channel section of the river Siswan and Choe was not adequate to pass the flood discharge. A major part of the flood water in Siswan river was following straight path before the point-A as shown in Fig.1.
- iv) After the commencement of the project, the confluence point of river Siswan and Choe was shifted by 300 feet (90m) approx. towards the northern side near Tower-Isbella of the project. It is also evident from the Fig. 2 that the development of the project has shifted the main course of the river and Choe and also encroached their flood plain near Tower-Isbella. Such encroachment may result in more inundation of the area towards the right side (north) during high flow in the river and the Choe.
- v) A bridge of 400 ft width is provided on river Siswan at its crossing with Chandigarh-Kurali road and culverts of 75 ft and 45 ft width are provided on the Choe joining to the river. Strangely, only two pipes of 5 ft. dia. each at point-'A' & 'B' are provided across the project road to pass the flow to the river.
- vi) The historical 'Google earth images' reveal that the river Siswan has wandering behaviour at village Kansala. The main course to river near village Kansala during pre-and post construction of the project is shown in the Fig.3. Some patch of land towards right side of the river is low lying and gets inundated frequently during the monsoon period. The river has also eroded the right bank at some places. Inundation and some erosion towards the right bank of the river Siswan near the village Kansala can be attributed to natural change of the river.

2.11.2 Recommendations of the separate Committee

- i) **Provided two pipes each of 5 ft. diameter at the crossings of the Siswan river with the project road at points A and B are not adequate and would inundate the area towards west side of the project road even during, moderated flow in the river. Such obstruction in flow may divert the main channel and the river may follow a straight path in future which cause erosion of the agricultural land. To avoid such damage, it is recommended that culverts of suitable size be constructed at both the points A & B. The concerned Dept. may engage some expert agency to carry out study**

to design the culverts and the cost of the construction of the culverts shall be levied from M/S Omaxe Chandigarh Extension Developers Pvt. Ltd.

- ii) The course of the river and Choe at their confluence have been shifted towards north and the left flood plain of the Choe and Siswan river have also been encroached near the confluence. To avoid the environmental damage in future, the committee recommends that the course of the river shall be restored to its original course as it was before the construction of the project. Alternatively, a suitable section of the Siswan river from point-A to B and the Choe from the Culvert on Chandigarh –Kurali road to its confluence with Siswan river be excavated and debris be cleared so that flood water can be contained in the channelized section of the nearby area. The concerned Dept. may engage some expert agency to carry out study to fix the size of the section of the river and the Choe. The cost towards the restoration or the channelisation including, land cost is required to be borne by M/S Omaxe Chandigarh Extension Developers Pvt. Ltd.
- iii) Inundation and some erosion towards the right bank, of the Siswan river near the Kansala village can be attributed to natural change of the river. However, to control loss of pricey land against erosion, It is recommended that the concerned department may take suitable measures to protect the right bank of the river near the Kansala village.
- iv) The concerned department should hire an expert agency for studying, the damage caused to the flora and fauna / loss of ecology due to change in morphology of the river Siswan. The environmental damage and its restoration cost may be estimated by agency and be recovered from M/s Omaxe Chandigarh Extension Developers Pvt. Ltd.

3.0 Visit to the site by the Monitoring Committee alongwith other officers on 15.3.2021

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The Monitoring Committee under the Chairmanship of Justice Jasbir Singh, Former Judge Punjab & Haryana High Court and now as Chairman of the Monitoring Committee in the presence of other officers of the State of Punjab (list of the officers is annexed as per **Annexure -3**) visited the site on 15.3.2021 and observed as under:

3.1 Observations of the Monitoring Committee made during its earlier visit to the site on 15.3.2021

1. Siswan, a non perennial river, is passing in between the villages Bharounjian and Kansala. At the time of visit, the Monitoring Committee observed lot of stagnation of water at Point A, as marked by the earlier committee. The said water is coming from a drain starting from bed of Siswan river. The Monitoring

Committee also visited the site from where the said drain is started. At the time of visit, the officials of the departments stated that occupants of the land have illegally constructed the drain to save their crops and the same was brought upto Point A where it is stagnating. At Point A, earlier there were 02 pipes each of 5 feet diameter to carry water to meet with another drain, description of which has been mentioned in the next para. Now these two pipes have been removed by management of Omaxe Project as stated by the residents of the area, resulting in stagnation of water at Point A.

2. Another natural occurring drain to carry the storm water and wastewater of village Bharounjian and other adjoining villages, is passing near Omaxe project, whose discharge has been estimated as 650 cusec by the earlier committee and the same is passed through 02 pipes each of diameter 5 feet and cross the main road in front of Omaxe project, which has been called as Point B. During the visit, it was observed that the management of Omaxe project has started the foundation work of new culvert, which shall replace the existing 02 pipes each of diameter 5 feet. As per the information supplied by the Omaxe management and other officers present during the visit, new culvert shall be constructed to cater the surface run off of village Bharounjian and other adjoining areas, which shall be about 650 cusec (assessed by the earlier committee).
3. The villagers of village Bharounjian informed that the flow of wastewater of the village has been obstructed and the same has not been allowed to discharge into the drain passing in front of Omaxe project. DDPO of the area informed that the flow has been obstructed to treat the same through pond system and thereafter it shall be allowed to discharge into drainage system.
4. Tehsildar of the area shown the Sajra Map mentioning the road constructed in front of Omaxe project, the drain carrying water upto Point A allegedly constructed by the occupants of the land to save their crops and drain meant to carry surface run off of villages Bharounjian and other adjoining villages.

3.2 Recommendations/directions of Monitoring Committee to the officers of the department during its earlier visit to the site on 15.3.2021

A committee of the following officers is constituted.

- i. **Tehsildar of concerned area**
- ii. **The Executive Engineer, Department Drainage/Canal**
- iii. **The Executive Engineer, GMADA**
- iv. **DDPO of the area**
- v. **District Town Planner of the area**
- vi. **Any other concerned officer as desired by Tehsildar of the concerned area.**

The Executive Engineer, Department of drainage/canal shall be a coordinating officer.

The committee shall demark the following features on the Sajra map and shall submit the same to the Monitoring Committee by 25.3.2021.

- a) **The drain carrying stagnated water, which was allegedly constructed by the occupants of the nearby land and carrying water upto Point A, which carry about 2000 cusec water (assessed by the earlier committee).**
- b) **The drain carrying storm water and wastewater of village Bharounjian and other adjoining villages passing through Omaxe project and crossing the road at point B.**
- c) **The road passing in front of Omaxe project, Point A and B.**
- d) **The residential complex known as "The Lake" developed by M/s Omaxe Chandigarh developers Ltd.**

3.3 Drain starting from Siswan rivulet from the place almost parallel to first corner of the bridge and travelling parallel to Chandigarh Kharar Road and reaching to Point A (maximum discharge has been estimated as 2000 cusec)

The Monitoring Committee alongwith other officers visited about 1 Km long drain which has been constructed by the private land owner to divert the flow from their fields and reaching to point A. At this point, previously, these were 2 pipes each of diameters 5 feet to carry flow of drain beneath the road and merging the drain coming from the village Bharounjian and other adjoining villages carrying their wastewater and surface run off during rains, the estimated discharge of which is about 650 cusec, as monitored by the Committee of the State of Govt., constituted by Hon'ble National Green Tribunal. But now the water of this drain has been obstructed by removing these 2 pipes each of diameter 5' and water of this drain is stagnating at point A. Stone pitching has done along the road to make the free flow of water along the right side of road to further meet it at point B, from where it will lead to creek already built naturally to carry the flow in Siswan river.

3.4 Drain carrying wastewater of the villages Bharounjian and other adjoining villages and surface run off during rains (maximum discharge has been estimated as 650 cusec)

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The Monitoring Committee visited the drain carrying wastewater of adjoining villages (village Bharounjian and other villages to the Omaxe Project, (The Lake) and passing through the project and reaching to point B, where the construction work of box culvert has been started. This box culvert shall replace 2 pipe of each of diameter 5 feet. The box culvert shall be constructed to pass the estimated discharge of 650 cusec.

The residents of the villages claimed that the wastewater discharge from their villages has been cut off and stagnating at one place. DDPO claimed that the wastewater discharge of the villages has been cut off to disallow the untreated discharge into Siswan river. DDPO had been instructed on the spot to install in-situ bio remediation technology or pond system based on Seechewal Model or Thapar Model to treat the wastewater discharge of the villages before its temporary disposal into the drain and further leading to Siswan river till the arrangements for utilization of treated wastewater of villages for irrigation is made.

3.5 **Details of the Khasra No., area and name of the owners of the land near The Lake Project**

On the directions of the Monitoring Committee to the Deputy Commissioner, SAS Nagar vide No. CMC/2021/1706 dated 30.3.2021 regarding submission of the details of the all the owners of the land containing the certain Khasra No. for the Jamma Bandi period 2000-2021, Naib Tehsildar, Majri, District SAS Nagar has submitted the details of the land owners in the Khasra No. as desired by the Monitoring Committee for the Jamabandi period 2013-14, which is annexed as per **Annexure-4**.

4.0 **Visit to the site near "The Lake Project (Developed by M/s Omaxe Chandigarh Extension Developers Pvt. Ltd.)," creek of Siswan river and natural Choe (a Tributary of Siswan river) passing through village Bharounjian, by the Monitoring Committee on 15.4.2021.**

4.1 **Observations of the Monitoring Committee**

The Monitoring Committee in the presence of the officers of the various departments, the list of which is enclosed as per **Annexure-5**, visited the creek of Siswan river, natural Choe (a tributary of Siswan river) passing through village Bharounjian and near Lake Project (Developed by M/s Omaxe Chandigarh Extension Developers Pvt. Ltd.), on 15.4.2021 and observed as under:

1. The Monitoring Committee was provided with Google earth images of the year 2003, 2006, 2009 and 2015 showing that the creek maintained within the bed of Siswan river was crossing the road (now constructed as VR-6 road) at point A and after its confluence with natural Choe (a tributary of Siswan river) passing through village Bharounjian, it again crosses to road (now VR-6) at point B and thereafter joining to river Siswan. Google earth images of the year 2003, 2006 and 2009 are annexed as per **Annexures 6 to 8**. Photograph showing the creek maintained in Siswan river bed and meeting at point A at VR-6 road is as per **plates-1 and 2**.



Plate-1: Photograph showing origin of creek in Siswan river bed



Plate-2: Photograph showing a creek of Siswan river in its bed

Google earth images of the year 2003, 2006, 2009 and 2015 also show the existence of natural Choe / drain (a tributary of river Siswan) passing through village Bharounjain and other adjoining villages and adjoining to The Lake Project (developed by M/s Omaxe Chandigarh Extension Developer Pvt Ltd.) and after its confluence with creek of Siswan River, the combined stream is crossing the road (VR-6 road) at point B and enters into Siswan River through two pipes each of diameter 5 feet but now a culvert to pass 650 cusec of water has been proposed to be constructed for which concreting of bed of natural drain/ choe at upstream of two pipes each of diameter 5' feet is being done. The photographs showing concreting being done to construct culvert and existence of two pipes each of diameter 5' feet at point B are mentioned as per **plates 3 and 4.**



Plate-3: Photograph showing two pipes each diameter 5' existing at point-B laid underneath VR-6 road



Plate-4: Photograph showing bed of natural drain / choe being prepared with concrete to construct a culvert underneath VR-6 road to pass 650 cusec of water

The figure showing Siswan River, creek of Siswan River maintained in its bed, natural drain / choe (a tributary of river Siswan) passing through the villages and after their confluence, re-entry into Siswan River is as per **figure-1.**

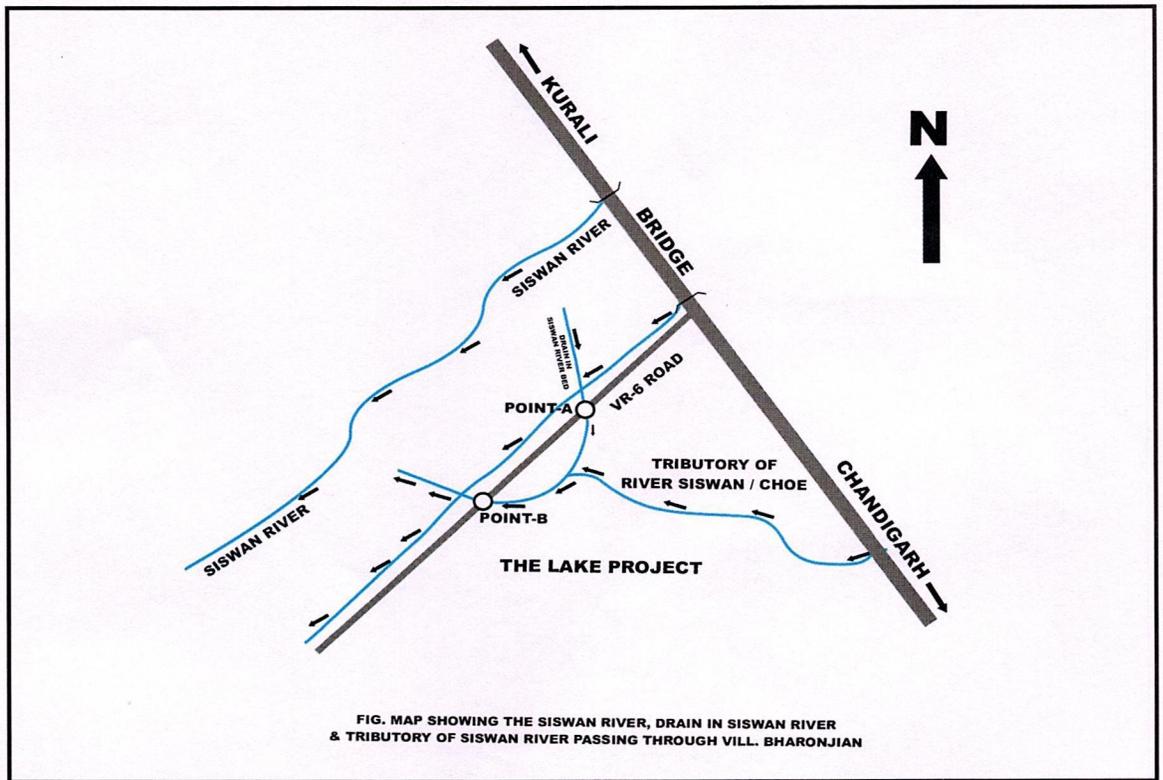


Fig. -1 Map showing Siswan river, creek in Siswan river bed reaching at Point A, its confluence with Natural drain / Choe (a tributary of Siswan river) passing through village Bharounjian and re-entry of combined stream into Siswan river after point B.

These facts indicate that the creek maintained in Siswan river bed, natural drain / choe (a tributary of Siswan river) passing through village Bharounjain

are in existence before the year 2003 and these creek and natural choe are maintaining their regular course in the area before the year 2003. M/s Omaxe Chandigarh Developer Pvt Ltd while constructing The Lake Project has disturbed the natural course of creek of Siswan river abutting to the project and part of natural drain / choe (a tributary of Siswan river). Therefore, course of natural drainage system of the area needs to be restored to its original course to maintain their natural / ecosystem system. The department of drainage has informed that the department had issued notices to the farmers of the area on 12.6.2014 to 16.6.2014 for raising embankments within the bed of Siswan river and creating a drain and again requesting Naib Tehsildar, Majri, vide letter dated 11.10.2019 to provide the names of the miscreants, who are responsible for reducing the water way of Nadi. The case in regard is pending before the Hon'ble Punjab and Haryana High Court as informed to the Monitoring Committee.

2. During the visit to the site by the Monitoring Committee on 15.4.2021, the representative of M/S Omaxe Chandigarh Extension Developers Pvt. Ltd. claimed that the private land owners had diverted the flow of Siswan river by digging a drain/creek within river bed, whereas, earlier the said developer has never raised any objection regarding digging of drain/creek within the river bed. Moreover, it has never made any representation/taken up the matter before any Department/authority of State regarding digging of such drain by the private land owner within the Siswan river bed.

Also, M/S Omaxe Chandigarh Extension Developers Pvt. Ltd. has already given an undertaking before the earlier Committee vide its letter No. OCEDPL/DIR/2019-1, dated 22.10.2019 for construction of culverts or any other option to make unobstructed flow of seasonal/rainy nallah/choe.

3. The project developer with the concurrence of Department of Water Resources has constructed a pathway for the flow of water of Siswan river from Point A to C as mentioned in the map showing the area near 'The Lake Project', whereas, such pathway was not in existence before the start of the proceedings before the Hon'ble National Green Tribunal. The pathway provided between Point A to C may damage the road and create inundation. Further, on the way from Point A to C, there is private land and the owners of the said land may raise objections for construction of pathway for flow of water.

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4. The physical verification / visit made on 15.4.2021 by the Monitoring committee indicate that the creek maintained within Siswan river bed has been closed at point-A on VR-6 road and two pipes each of diameter 5 feet, provided underneath the road (VR-6 road) to pass the water and join to natural drain / choe of village Bharounjian near "The Lake Project", have been removed and water in the form of small pond is lying stagnating near point A (**Plate-5**).



Plate-5: Photograph showing stagnated water after removing two pipes each of diameter 5' earlier provided at point-A to pass water of creek of Siswan river underneath VR-6 road.

5. Stone pitching along bank of VR-6 road from point A to B has been made. The Chief Engineer, Department of Water Resources (Drainage) claimed that during flooding in Siswan river, the flow of water shall be maintained in flood plain along VR-6 road and there is no need to provide culvert at point A to pass the water to meet with natural drain / choe passing through village Bharounjian. However, the Monitoring Committee is of the view that natural flow of river, its creek and other natural drainage system cannot be disturbed to maintain balance between ecosystem and environment.
6. The natural drain/choe passing through the village Bharounjian and carrying wastewater of the said village alongwith other adjoining villages needs to be restored to its original course having same width and depth by M/S Omaxe Chandigarh Extension Developers Pvt. Ltd. as it was before the year 2003.

Be

7. During the last visit of the Monitoring Committee on 15/03/2021, the villagers of village Bharounjian informed that the flow of wastewater of the village has been obstructed and the same has not been allowed to discharge into natural drain passing through their village and near "The Lake Project". DDPO, Mohali informed that the flow has been obstructed to treat it through pond system and thereafter it shall be allowed to discharge into drainage system. The photograph showing the wastewater obstructed at the point upstream of The Lake Project is as per **plate-6**.



Plate-6: Photograph showing the obstruction created by M/s Omaxe Chandigarh Extension Developers Pvt. Ltd. for the discharge of wastewater of village Bharounjian and causing stagnation in nearby area.

- i)** The details of the Khasra Nos. of the area prepared by the Committee, constituted by the Monitoring Committee during its visit to the site on 15.3.2021, which is annexed as per **Annexure-9**, indicate as under.

Siswan river:

- Storm water of 2000 cusec upto point A (shown in Blue Colour Hatch)
- Khasra nos. along with type of this land are 98 (Chahi), 145/1 (Nadi), 151/1 (Chahi and Barani) as per current jamabandi.

ii) Drain originating from Village Bharounjian:

- The drain carrying storm water and wastewater of village Bharounjian and adjoining villages upto point B is marked in Blue Colour.
- Khasra nos. along with type of this land are 279 (Choe), 109 (Choe) as per current jamabandi.

- iii) The road passing in front of Omaxe project, Point A and B is marked in Purple** colour. Khasra no. along with type of this land are 102 (Barani), 101 (Gair mumkin), 105 (Gair mumkin), 106 (Gair

mumkin), 152, 107 (Gair mumkin), 108 (Barani), 109 (Choe) as per current jamabandi.

iv) The lake project developed by M/s Omaxe New Chandigarh

Developers Pvt. Ltd. is marked in Green Colour. Khasra no. along with type of this land are 124 (Plot), 142 (Plot), 190 (Plot), 191 (Plot), 141 (Plot), 125 (Chahi), 111 (Chahi), 93 (Chahi), 87 (Chahi), 92 (Gair mumkin), 112 (Gair mumkin), 121 (Gair mumkin), 126 (Gair mumkin), 139 (Gair mumkin), 138 (Gair mumkin), 137 (Gair mumkin), 136 (Gair mumkin), 135 (Gair mumkin), 134 (Gair mumkin), 127 (Gair mumkin), 120 (Gair mumkin), 113 (Gair mumkin), 114 (Gair mumkin), 115 (Gair mumkin), 91 (Gair mumkin), 88 (Chahi), 89 (Chahi) 90 (Gair mumkin), 116 (Gair mumkin), 117 (Chahi), 74 (Gair mumkin), 75 (Chahi), 68 (Chahi), 72 (Gair mumkin), 513 (Chahi), 512 (Chahi), 71 (Gair mumkin), 192 (Plot), 193 (Plot), 208 (Plot), 209 (Plot), 69 (Chahi), 84 (Chahi), 85 (Chahi), 86 (Chahi), 83 (Chahi) as per current jamabandi.

9. Maximum quantity of water flow in creek of Siswan river as informed by the Department of Water Resources is 2000 cusec, thus there is need to design the culvert of adequate capacity by the department of drainage and the same needs to be constructed by GMADA under the supervision of Department of Water Resources at the cost of M/s Omaxe Chandigarh Extension Developers Pvt. Ltd. in a time bound manner.
10. The Department of Water Resources, has also estimated the discharge of water in the natural drain / choe (a tributary of Siswan river) passing through village Bharounjian and near "The Lake Project" as 650 cusec and cumulative discharge of creek of Siswan river and natural choe shall be 2650 cusec (2000 cusec + 650 cusec) for which culvert of adequate capacity at point B shall be designed by Department of Water Resources and the same may be constructed by GMADA at the cost of M/s Omaxe Chandigarh Extension Developers Pvt. Ltd. in a time bound manner.

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4.2 Conclusions and recommendations of the Monitoring Committee

1. The perusal of the Google earth images of the year 2003, 2006 and 2009 indicate that Siswan river had maintained its part of natural flow in the form of creek within its bed and was reaching to point-A and after crossing the road / path way, it confluences with the natural drain / choe (a tributary of Siswan river) passing through the village Bharounjian. After mixing both the creek of river Siswan and natural drain, the combined stream was again entering into river Siswan after crossing the road at point B. All the said features showing the natural drainage system of the area have been mentioned in **figure-1** as shown above in aforesaid para.

But now the natural drainage system of the area has been disturbed by M/s Omaxe Chandigarh Developers Pvt Ltd and 2 pipes each of diameter 5' (though

these pipes were also not adequate to cater the flow of 2000 cusec), provided at point-A, have been removed and the creek water is stagnating near point A, whereas, during the pendency of the case in the Hon'ble National Green Tribunal, no such deviations in the system could have been made. It has been expressed by the Department of Water Resources that during floods in Siswan river, flow shall be maintained within the river bed. However, no natural drainage system of any area can be disturbed to maintain the balance between environment and ecosystem.

Therefore, the Monitoring Committee recommends that GMADA, SAS Nagar shall construct well designed culvert having adequate span to pass 2000 cusec of water underneath VR-6 road at point-A, for which necessary design and drawing shall be provided by Department of Water Resources within 01 month and culvert may be constructed by GMADA under the supervision of Department of Water Resources within 04 months. The cost of construction of culvert shall be borne by M/s Omaxe Chandigarh Extension Developers Pvt. Ltd. for which M/s Omaxe Chandigarh Extension Developers Pvt. Ltd has already submitted their consent for construction of these culvert bridges vide letter No OCEDPL/DIR 2019-1, dated 22.10.19.

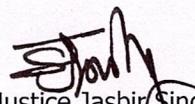
2. After confluence of creek of Siswan river and natural drain (a tributary of Siswan river), it is crossing VR-6 road at point-B, where the discharge of water shall be 2650 cusec, as mentioned by Department of Water Resources. Therefore, a culvert at point B having adequate span length, to pass 2650 cusec a water, for which the necessary design and drawing shall be provided by the Department of Water Resources within 01 month, shall be constructed by GMADA within 04 months under the supervision of Department of Water Resources. The cost of construction of culvert may be borne by M/s Omaxe Chandigarh Extension Developers Pvt. Ltd for which M/s Omaxe Chandigarh Extension Developers Pvt. Ltd has already submitted their consent for construction of these culvert bridges vide letter No OCEDPL/DIR 2019-1, dated 22.10.19.

3. Natural drain (a tributary of Siswan river) passing through village Bharounjian and near "The Lake Project" (developed by M/s Omaxe Chandigarh Extension Developers Pvt. Ltd.), may be brought to its original course by M/s Omaxe Chandigarh Developers Pvt Ltd by removing debris/ construction material and other obstructions created within the water way of natural drain. Its embankments and bed may be restored to its original level. The said works may be completed by M/s Omaxe Chandigarh Developers Pvt Ltd within 03 months.

4. The wastewater of village Bharounjian and other adjoining villages may be treated adequately as per the design of Thapar model or Seechewal model by the Department of Rural Development and Panchayat within 04 months and the treated sewage may be utilized for irrigation of the nearby fields.
5. M/s Omaxe Chandigarh Extension Developers Pvt. Ltd. shall protect both sides of the creek of the reach adjoining to "The Lake Project" (developed by M/s Omaxe Chandigarh Extension Developers Pvt. Ltd.). GMADA and Department of Water Resource shall get compliance of the same.
6. The management of M/s Omaxe Chandigarh Extension Developers Pvt. Ltd. shall clean, desilt and maintain natural drain/ choe passing through their project and ensure its free flow in the drain without any obstruction even during flood in drain.


Dr. Babu Ram


S.C Agrawal


Justice Jasbir Singh,
Former Judge,
Punjab and Haryana High Court
and now as Chairman of the Monitoring
Committee

Item No. 04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 980/2019
(I.A. No. 63/2021)

Harminder Singh & Anr.

Applicant

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 24.02.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant: Mr. A.R. Takkar, Advocate & Ms. Shriya Takkar, Advocate

Respondent: Mr. Vishnu Shankar Jain, Advocate for Omaxe Ltd. & Omaxe
Chandigarh Extension Developers Ltd.
Mr. Sarvjit Singh, Principal Secretary, Water Resources, Punjab
Mr. Jaiveer Shergill, Advocate for Applicant in IA 63/2021

ORDER

1. A factual and action taken report was called for from a joint committee comprising the Additional Chief Secretary, Housing and Urban Development, Punjab, Secretary, Irrigation Department, Punjab and the SEIAA, Punjab with reference to the allegation that Omaxe Chandigarh Extension Developers Pvt. Ltd. had set up residential complex project called 'The Lake' **obstructing the natural flow of river Sisvan by filling up and closing a part of it in village Bharoujian and diverting it to another place nearby in village Kansala, Sub Tehsil Majri, District SAS Nagar, Mohali.** The applicant relied upon Google image photographs showing that there was a rivulet in the year 2003 and road had been constructed without making any culvert to maintain

natural flow of the river. This resulted in potential for flooding and flooding actually took place.

2. The matter was thereafter considered on 03.03.2020 in the light of the report filed by the State of Punjab, **acknowledging the violations and suggesting remedies**. Accordingly, the Tribunal directed compliance of the recommendations and further directed steps against diversion of the river, filling up of the river and removing the illegal construction. The extract from the order is as follows:

“2. Accordingly, a report has been filed on 01.11.2019 by the Department of Environment, Punjab Government, mentioning the steps taken and seeking further time. Further, report dated 05.12.2019 has been filed. Findings and recommendations of the committee are as follows:

“ 4.0 Findings of the committee:-

- i. The committee observed that the natural flow of river Siswan was disturbed by M/s. Omaxe Chandigarh Extension Developer Pvt. Ltd. by providing pipes of 5’ diameter beneath the road, which are not sufficient to cater the discharge flowing in the river(Nadi).*
- ii. Area adjoining to the creek has also been filled with the construction debris thrown by M/s. Omaxe Chandigarh Extension Developer Pvt. Ltd.*

5.0 Recommendations by the committee:-

- i) GMADA will construct culverts at point A for passing 2000 cusecs of water and at point B for passing of 2650 cusecs of water after vetting drawings from the Water Resources Department.*
- ii) M/s. Omaxe Chandigarh Extension Developer Pvt. Ltd shall remove the debris from the water way of the natural drain and restore the level of the land to the original level. GMADA shall ensure the compliance of the notice issued by it.*
- iii) M/s. Omaxe Chandigarh Extension Developer Pvt. Ltd shall protect the left side of creek of the reach adjoining to “The Lake Project and the left edge of the road from point A to B along the creek with the help of stone pitching as per the undertaking 22/10/2019 submitted by it. GMADA and Water Resource Department shall ensure the compliance of the same.”*

3. **Let the above recommendations be complied with and overseen by Secretary Irrigation Department, Punjab and Greater Mohali Area Development Authority (GMADA).**

4. **The State PCB may assess and recover compensation on 'Polluter Pays' principle. The GMADA may also enforce its directions in letter dated 28.03.2014, Annexure B-1 to the report. The Committee may look into the issue of diversion of river at village Kansala which has not been gone into so far. Illegal filling up of the river and raising illegal construction and remedial action be also examined by the Committee. The illegal construction may either have to be removed or compensation assessed and recovered. For this purpose, representatives of the Central Pollution Control Board (CPCB), IIT Roorkee and the State PCB will be a separate Committee. The nodal agency for compliance and coordination would be the State PCB. A report may be furnished before the next date by e-mail at judicial-ngt@gov.in."**

3. The matter was last considered on 01.10.2020 as follows:-

"1&2..xxx.....xxx.....xxx

3. In pursuance of the above, a report dated 08.09.2020 from SEIAA, Punjab has been filed alongwith a letter of the Chief Engineer, Water Resources Department, Punjab as follows:

"With reference to above mentioned subject a detailed report was submitted vide this office letter 2344/3-drainage dated 27.11.2019. Vide reference letter, report has been desired by your office regarding illegal filling of river and diversion of river at Village Kansala.

*In this regard, Superintending Engineer, Patiala Drainage Circle, Patiala vide his office letter no. 1210/4-L dated 19.06.2020 has submitted that **the flow of the creek passing through the pipe culverts near 'The Lake' project again returns to the right side and runs through the old bed of river and flows downstream, At present, there is no obstruction in the natural flow of the river near village Kansala.**"*

4. **Learned Counsel for the applicants submits that the above report does not show compliance of the order of this Tribunal. Mere statement that the flow of the river is not obstructed is not adequate and is in conflict with the earlier reports referred to in the order dated 03.03.2020. It is also pointed out that the matter has been dealt with only by the Executive Engineer of the Water Resources Department, without involvement of other concerned Departments, including GMADA, Housing and Urban Development Department, the Environment Department and the Irrigation Department.**

5. **In view of above, we direct the Chief Secretary, Punjab to call a meeting of the concerned departments viz. GMADA,**

the Housing and Urban Development Department, the Irrigation Department, and the Environment Department within one month to look into the matter and take remedial action and furnish a report after taking information from all the said departments within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.”

6. Accordingly, report has been filed by the Chief Secretary, Punjab on 23.02.2021 as follows:-

“3. That the matter was discussed in the meeting headed by the deponent on 22.10.2020, in which the (i) Principal Secretary, Water Resources and Housing and Urban Development (Administrative Department for GMADA) (ii) Principal Secretary Science, Technology and Environment (iii) Member Secretary Punjab Pollution Control Board (iv) Chief Engineer/ Drainage –cum-Mining & Geology – I and (v) Superintending Engineer, Drainage Circle Patiala participated. After detailed deliberations it was agreed that in view of the factual position brought out by the Chief Engineer Drainage, the following remedial measures, as proposed were found appropriate:

- (i) That the 2 pipes of 5 feet diameter, being inadequate to take 700 cusec discharge of the tributary of Siswan River, need to be replaced with a bridge of 50 feet span at Point B in Annexure A. The cost should be paid for by Omaxe.**
- (ii) The cross section of Siswan’s Tributary needs to be restored to its original capacity of 700 cusec in the lake project area by Omaxe under the supervision of Drainage Wing of the Water Resources Department.**
- (iii) The illegal and unauthorized embankments created in the main bed of the Siswan River by private land owners, which divert and restrict the flow of water, away from their fields and towards and along VR 6 Master Plan Road need to be removed to restore the original course of the river.**
- (iv) Adequate flood protection works need to be carried out in the Siswan River (including plugging the 2 pipes of 5 feet diameter Point A in Annexure – A) and along its bank abutting VR-6 road.**

4. That during the meeting held on 22.10.2020 the report dated 05.12.2019 was also considered, wherein certain recommendations were made. On the basis of the said recommendations, the Chief Engineer, Department of Drainage made his suggestions.

5. That the remedial actions taken by the department on the aforesaid remedial measures are given point-wise as under:-

- (i) That after completing all the technical and code formalities work for the construction of box culvert at point B has been started at site; excavation of one side of road has been completed. The photographs of excavated site is attached and marked as Annexure B.**

(ii) That the work relating to restoration of Siswan's Tributary to its original land width/ capacity has been completed.

(iii) That the work relating to removal of the unauthorized embankment in the main bed of Siswan River will be completed after the harvesting of standing crops with the help of the Local Administration and the Police Authorities.

(v) That the point 'A' in Annexure A has been plugged and necessary flood protection work of providing wire crates filled with stones/ boulders in the shape of revetment alongside VR-6 Roads from Point 'A' to 'B' stands completed at site."

7. The applicant has filed objections to the effect that Environmental Clearance (EC) was granted without taking into account the fact of Siswan River passing through the project. There is diversion of the natural flow of the river to raise constructions. The report does not address the problem fully. Construction of bridge at point B will not solve the problem. There is need to make culverts at points A and B as contemplated in the earlier order of this Tribunal. There is need to restore the area affected by the illegal diversion of the river flow. The builder has filled up the course of the River and raised construction in the River bed in village Bharoujian and Kansala, resulting in irreversible damage to the environment.

8. We have duly considered the matter and also heard the representative of the State. The Builder in question, has also put in appearance. We have also considered the application filed by another builder-company, the PCB Real Estate Pvt. Ltd. seeking direction to restore the River Siswan which has been illegally obstructed affecting the inhabitants.

9. We find that since there is change of the natural course of River Siswan by the Builder and the SEIAA while granting EC failed to even

consider this aspect, satisfactory remedial action has to be taken. While we appreciate the efforts of the Chief Secretary in personally intervening in the matter, the remedy provided does not adequately address the problem. Mere construction of bridge may not be a solution in the circumstances. There is need to further examine the matter with the assistance of an independent Committee which may also visit to the site.

10. Accordingly, without expressing final view at this stage, we request the Committee headed by Justice Jasbir Singh, former Judge of Punjab and Haryana High Court (constituted to oversee certain environmental issues in the State of Punjab) to look into the matter after undertaking visit to the site and suggest remedial measures. The Committee will be at liberty to take technical assistance from any other experts/institutions and also consider the viewpoint of the rival parties, including concerned Departments. The Committee may give its report preferably by 30.04.2021 and also upload the same on website of PPCB simultaneously so that the concerned parties/Departments and the Chief Secretary, Punjab can access the same for further course of action, unless there are objections to the report in which case the Tribunal will resolve the issue. The report may be filed by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

List for further consideration on 20.05.2021.

A copy of this order be forwarded to the Chief Secretary Punjab, Justice Jasbir Singh, GMADA, the Housing and Urban Development Department, the Irrigation Department, the Environment Department Punjab, SEIAA Punjab and State PCB by email for compliance.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. Nagin Nanda, EM

February 24, 2021
Original Application No. 980/2019
A

THE LAKE PROJECT



Annexure-3

MEETING REGARDING HARMINDER SINGH & OTHERS V/S UNION OF INDIA & OTHERS OA NO. 980/2019 ON DATED 15.03.2021 UNDER THE DIRECTION OF HON'BLE NGT

SR NO.	NAME OF PERSON	DEPARTMENT	DESIGNATION	SIGNATURE	REMARKS Mob. No.
1	Mohit Bhatt	PCCB	Asst		8146672001
2	Lavnaat Dubey	PCCB	EE		9878950559
3	H.S. Gaur	SEIATA	Chairman		9814020341
4	ANIL KUMAR	SEI/MADA	SE.		9878240326
5	Harpreet Singh	TCP	STP		99155 11603
6	Harinder Singh	XEN	XEN		9878758227
7	Roopale Bhosani	Revenue	Notary Magistrate		94170-1117
8	Sukhvir Singh	Revenue	Magistrate		9808407309
9	D. K. Saini	Rural Dev	DDPO		9814172803
10	Valeep Mondal	Omara	Director		9711800256
11	Ranjit Singh Bhatt	Complaint	(PCCB deal card)		94177-20008
12	Harjinder Singh	Complaint			9815553571

SR NO.	NAME OF PERSON	DEPARTMENT	DESIGNATION	SIGNATURE	REMARKS
13	Harpreet Singh Pabla	XEN Dera	XEN		9878688558
14	Harinder Singh	SDO Dera	SDO		9801930032
15	Rajiv Gupta, PCS	ADC, PCS	ADC		98144-36311
16	Devinder Singh	SE/Ang. Police	SE/Drama		9815544431
17	Sr. B. L. Sandhu	CE/DML-1	CE/DML-1		9779900300
18					

ਦਫਤਰ ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ, ਮਾਜਰੀ, ਜ਼ਿਲ੍ਹਾ ਐਸ.ਏ.ਐਸ. ਨਗਰ।

ਸੇਵਾ ਵਿਖੇ,

OFFICE OF THE MONITORING COMMITTEE,
TOWER NO 5,4 FLOOR,
FOREST COMPLEX,
SECTOR 68 SAS.NAGAR.

ਨੰਬਰ 623/ਰੀਡਰ ਮਿਤੀ 04.02.2021

ਵਿਸ਼ਾ:- Sajra Map of the area near The Lake Project- OA No 980 of 2019 (IA No 63/2021) in the Matter of Harminder Singh s Ans Vs Union of India s others)- Report w.r.t directions of the Monitoring Committee Dated 16.03.2021.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਰਿਪੋਰਟ ਹਲਕਾ ਪਟਵਾਰੀ ਮੁਤਾਬਕ ਕਿ ਵਿਸ਼ੇ ਵਿੱਚ ਦਰਸਾਏ ਗਏ ਨੰਬਰਾਂ ਖਸਰਾ ਦੀ ਮਾਲਕੀ ਸਬੰਧੀ ਫਰਦ ਜਮਾਬੰਦੀ ਸਾਲ 2013-2014 ਪਿੰਡ ਭੜੋਜੀਆ ਹਦਬਸਤ ਨੰਬਰ 160 ਤਹਿਸੀਲ ਮਾਜਰੀ ਜ਼ਿਲ੍ਹਾ ਐਸ.ਏ.ਐਸ. ਨਗਰ ਅਨੁਸਾਰ ਹੇਠ ਲਿਖੇ ਪੁੱਛਾਰਮੇ ਵਿੱਚ ਤਿਆਰ ਕਰਕੇ ਆਪ ਜੀ ਨੂੰ ਅਗਲੋਂ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਪੇਸ਼ ਹੈ ਜੀ :-

ਲੜੀ ਨੰਬਰ	ਖਸਰਾ ਨੰਬਰ	ਰਕਬਾ	ਮਾਲਕ ਦਾ ਨਾਮ
01	101,156,157	(2-15),(1-10), (3-10) ਗੈਰਮੁਮਕਿਨ	ਮੇਸਰਜ਼ ਉਮੈਕਸ ਚੰਡੀਗੜ੍ਹ ਐਕਸਟੇਸ਼ਨ ਡਿਵੈਲਪਰਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ।
02	110,123,110,123 ਮਿਨ	110 ਮਿਨ (2-1) ਚਾਹੀ, 123 ਮਿਨ (2-0), 110 ਮਿਨ (2-1), 123 ਮਿਨ (2-0)	ਮਾਤਾ ਸਿੰਘ ਪੁੱਤਰ ਭੀੜੂ ਪੁੱਤਰ ਮੋਹਰੂ 1/2 ਹਿੱਸਾ ਉਮੈਕਸ ਚੰਡੀਗੜ੍ਹ ਐਕਸਟੇਸ਼ਨ ਡਿਵੈਲਪਰਜ਼ ਪ੍ਰਾਈਵੇਟ ਨਿਮਟਿਡ 1/2 ਹਿੱਸਾ।
03	104, 107, 124, 142, 152, 153, 154, 155, 158	104(4-0), 107(3-11), 124(5-15),142(6-10), 152(2-0), 153(3-12), 154(3-12), 155(2-10), 158(5-4)ਗੈਰਮੁਮਕਿਨ ਪਲਾਟ	ਉਮੈਕਸ ਚੰਡੀਗੜ੍ਹ ਐਕਸਟੇਸ਼ਨ ਡਿਵੈਲਪਰਜ਼ ਪ੍ਰਾਈਵੇਟ ਮਕਬੂਜਾ ਮਾਲਕ ਲਿਮਟਿਡ।
04	105	(4-15) ਗੈਰਮੁਮਕਿਨ	ਉਮੈਕਸ ਚੰਡੀਗੜ੍ਹ ਐਕਸਟੇਸ਼ਨ ਡਿਵੈਲਪਰਜ਼ ਪ੍ਰਾਈਵੇਟ ਮਕਬੂਜਾ ਮਾਲਕ ਲਿਮਟਿਡ।
05	100,102,108	3-3 ਬਰਾਨੀ,4-2, 4-15ਬਰਾਨੀ।	ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਦੇਹ
06	145/2	68-4(7-66-65.45)	ਪਰਮਵੀਰ ਸਿੰਘ ਪੁੱਤਰ ਜਗਪਾਲ ਸਿੰਘ ਪੁੱਤਰ ਸੰਪੂਰਨ ਸਿੰਘ 234/341 ਹਿੱਸਾ ਮਨਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਬਲਵੀਰ ਸਿੰਘ 131/1998 ਹਿੱਸਾ। ਜਸਕੌਰ ਸਿੰਘ ਪੁੱਤਰ ਰਾਮ ਸਿੰਘ ਪੁੱਤਰ ਲਾਲ ਸਿੰਘ 14/999 ਹਿੱਸਾ। ਗੋਇੰਦਜੀਤ ਕੌਰ ਪਤਨੀ ਜਸਪਾਲ ਸਿੰਘ ਪੁੱਤਰ ਸੰਪੂਰਨ ਸਿੰਘ 257/1998 ਹਿੱਸਾ। ਵਿਸਵਜੀਤ ਪੁੱਤਰ ਸਤਪਾਲ 9/341 ਹਿੱਸਾ।

			<p>ਹਰਚੰਦ ਸਿੰਘ ਪੁੱਤਰ ਕਰਤਾਰ ਸਿੰਘ 9/341 ਹਿੱਸਾ। ਵਿਨੋਦ ਸਰਮਾ ਪੁੱਤਰ ਰਾਮ ਰੱਖਾ ਮੱਲ 18/341 ਹਿੱਸਾ</p>
07	98	96-16 ਚਾਹੀ	<p>ਰਾਹੂਲ ਪੁੱਤਰ ਜਗਦੀਸ ਪੁੱਤਰ ਇੰਦਰਜੀਤ 1379/4406 ਹਿੱਸਾ ਜਗਦੀਸ ਬਿਸਨੋਹੀ ਪੁੱਤਰ ਇੰਦਰਜੀਤ 32/2203 ਹਿੱਸਾ। ਇਕਬਾਲ ਸਿੰਘ ਪੁੱਤਰ ਸੋਹਨ ਸਿੰਘ 40/2203 ਹਿੱਸਾ। ਕੰਵਰ ਪਰਤਾਪ ਸਿੰਘ ਪੁੱਤਰ ਫਤਿਹ ਜੰਗ ਸਿੰਘ ਪੁੱਤਰ ਸਤਨਾਮ ਸਿੰਘ 60/2203 ਹਿੱਸਾ। ਸੁਖਮਨੀ ਫਤਿਹ ਸਿੰਘ ਪੁੱਤਰੀ ਫਤਿਹ ਜੰਗ ਸਿੰਘ 100/2203 ਹਿੱਸਾ। ਹਨੀਲਾ ਬਾਜਵਾ ਪਤਨੀ ਫਤਿਹ ਜੰਗ ਸਿੰਘ ਪੁੱਤਰ ਸਤਨਾਮ 104/2203 ਹਿੱਸਾ। ਕਰਤਾਰ ਸਿੰਘ ਪੁੱਤਰ ਜੀਵਨ ਸਿੰਘ 96/2203 ਹਿੱਸਾ। ਪੀ ਸੀ ਬੀ ਚੀਅਲ ਅਸਟੇਟ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਿਡ 2163/4406 ਹਿੱਸਾ।</p>
08	99/1, 145/1, 151/1	19-12, 7-9, 7-0(0-78-68.89)	<p>ਵੱਲਭ ਸੋਟੀਲ ਲਿਮਿਟਿਡ ਜੀ.ਟੀ ਰੋਡ ਸਾਹਮਣੇ ਵਾਲ ਲੁਧਿਆਣਾ 3891/16100 ਹਿੱਸਾ। ਕਪਿਲ ਕੁਮਾਰ ਪੁੱਤਰ ਲਾਲ ਚੰਦ ਵਾਸੀ ਲੁਧਿਆਣਾ 18/175 ਹਿੱਸਾ। ਉਜਾਗਰ ਸਿੰਘ ਪੁੱਤਰ ਗੰਡਾ ਸਿੰਘ 1/805 ਹਿੱਸਾ। ਅਜਮੇਰ ਸਿੰਘ ਪੁੱਤਰ ਲਫਮਣ ਸਿੰਘ 32/575 ਹਿੱਸਾ। ਸੀਤਾ ਸਿੰਘ ਪੁੱਤਰ ਮਨਸਾ ਸਿੰਘ 137/4025 ਹਿੱਸਾ। ਗੁਰਬਖਸ ਸਿੰਘ ਪੁੱਤਰ ਮੁਨਸੀ 44/4025 ਹਿੱਸਾ। ਬਲਬੀਰ ਸਿੰਘ ਪੁੱਤਰ ਗੁਰਬਚਨ ਸਿੰਘ ਪੁੱਤਰ ਮੁਨਸੀ ਉਹਦ ਮੁਨਸਾ ਸਿੰਘ 137/8050 ਹਿੱਸਾ। ਨਿਧਾਨ ਸਿੰਘ ਪੁੱਤਰ ਪਿਆਰਾ ਸਿੰਘ 3/4025 ਹਿੱਸਾ। ਪਰਮਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਨਿਧਾਨ ਸਿੰਘ ਪੁੱਤਰ ਪਿਆਰਾ ਸਿੰਘ 3/8050 ਹਿੱਸਾ। ਨਿਰਮਲ ਸਿੰਘ ਪੁੱਤਰ ਸਾਤੀ 1/175 ਹਿੱਸਾ। ਹਰਦਿੱਤ ਸਿੰਘ ਪੁੱਤਰ ਰੋਣਕੀ 21/575 ਹਿੱਸਾ। ਰਾਜੀਵ ਕੁਮਾਰ ਪੁੱਤਰ ਗਿਆਨ ਚੰਦ 4/161 ਹਿੱਸਾ। ਸਮਸੇਰ ਸਿੰਘ ਪੁੱਤਰ ਗੰਡਾ ਸਿੰਘ ਪੁੱਤਰ ਨਾਨਕ ਸਿੰਘ 232/12075 ਹਿੱਸਾ ਅਤੇ ਹੋਰ(ਜਮਾਬੰਦੀ ਅਨੁਸਾਰ)</p>
09	106/1	0-6(0-3-37.24)ਚਾਹੀ	<p>ਸਤਿਆਦੇਵੀ ਵਿਧਵਾ ਸੁਰਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਪ੍ਰੇਮ ਸਿੰਘ ਖੁਦਖਾਸਤ 1/12 ਹਿੱਸਾ। ਅਵਤਾਰ ਸਿੰਘ ਪੁੱਤਰ ਸੁਰਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਪ੍ਰੇਮ ਸਿੰਘ 1/12 ਹਿੱਸਾ। ਗੁਰਪਰੀਤ ਸਿੰਘ ਪੁੱਤਰ</p>

			ਸੁਰਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਪ੍ਰੇਮ ਸਿੰਘ 1/12 ਹਿੱਸਾ। ਬਾਕਾ ਪੁੱਤਰ ਮਾਘੀ ਪੁੱਤਰ ਰਤਸਨੀ 1/3 ਹਿੱਸਾ ਸਰਬਨ ਸਿੰਘ ਪੁੱਤਰ ਭਜਨ ਸਿੰਘ ਪੁੱਤਰ ਬਿਸਨਾ 1/3 ਹਿੱਸਾ।
10	106/2	0-12(0-6-74.48) ਚਾਹੀ	ਪ੍ਰਦੇਸ਼ ਸਰਕਾਰ।
11	106/3	1-14(0-19-11.02) ਚਾਹੀ	ਵਿਮਲ ਗੁਪਤਾ ਪੁੱਤਰ ਰਤਨ ਲਾਲ ਗੁਪਤਾ।

ਨੌਬੀ-ਜਮਾਬੰਦੀ ਸਾਲ (2013-14)

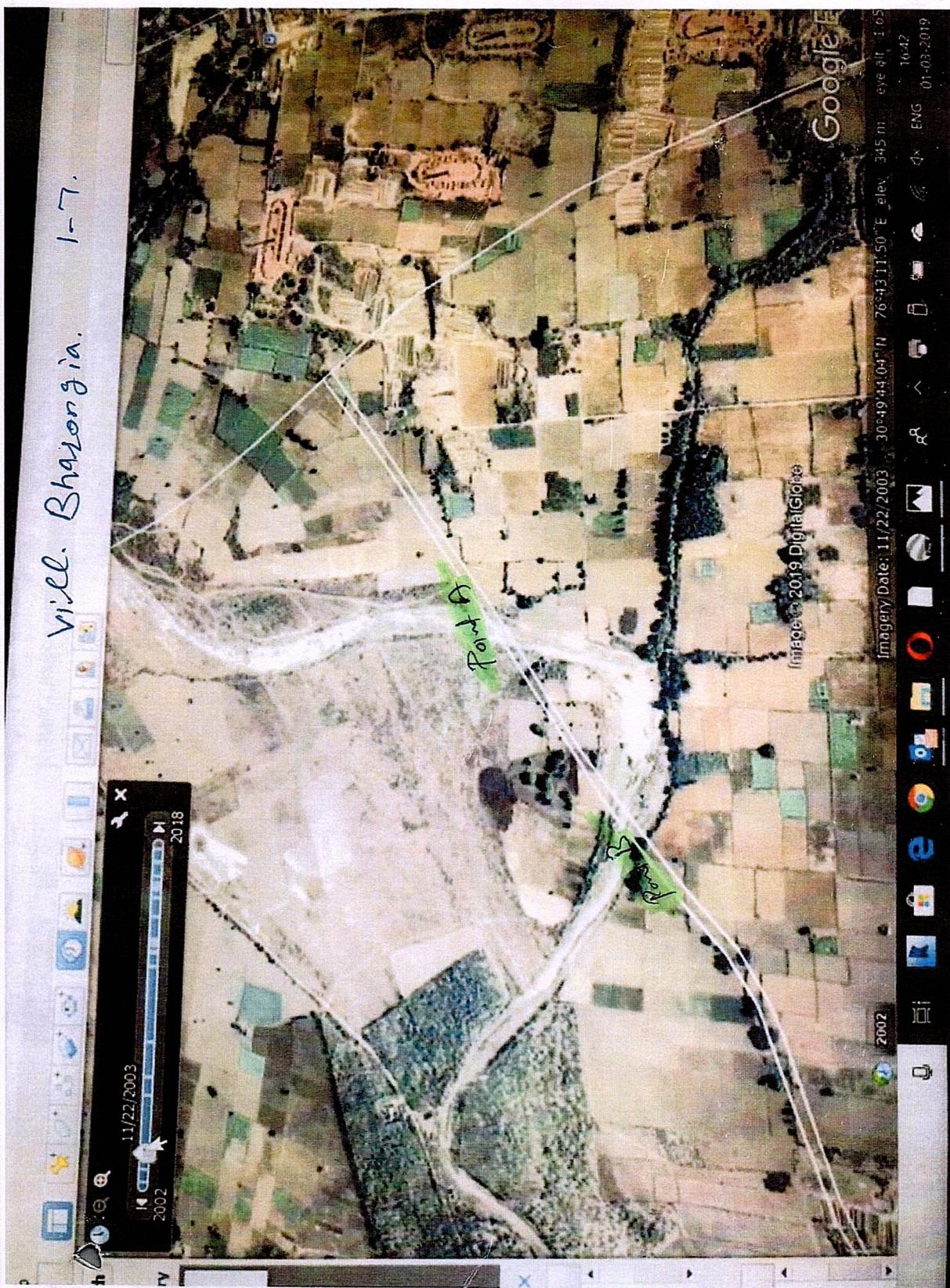
ਨਾਇਬ ਡਿਪਟੀ ਮੈਜਿਸਟਰ,
ਮਾਜਰੀ।

12/4/14

Annexure-5

List of officers visited the site of Omaxe "The Lake" on 15.4.2021

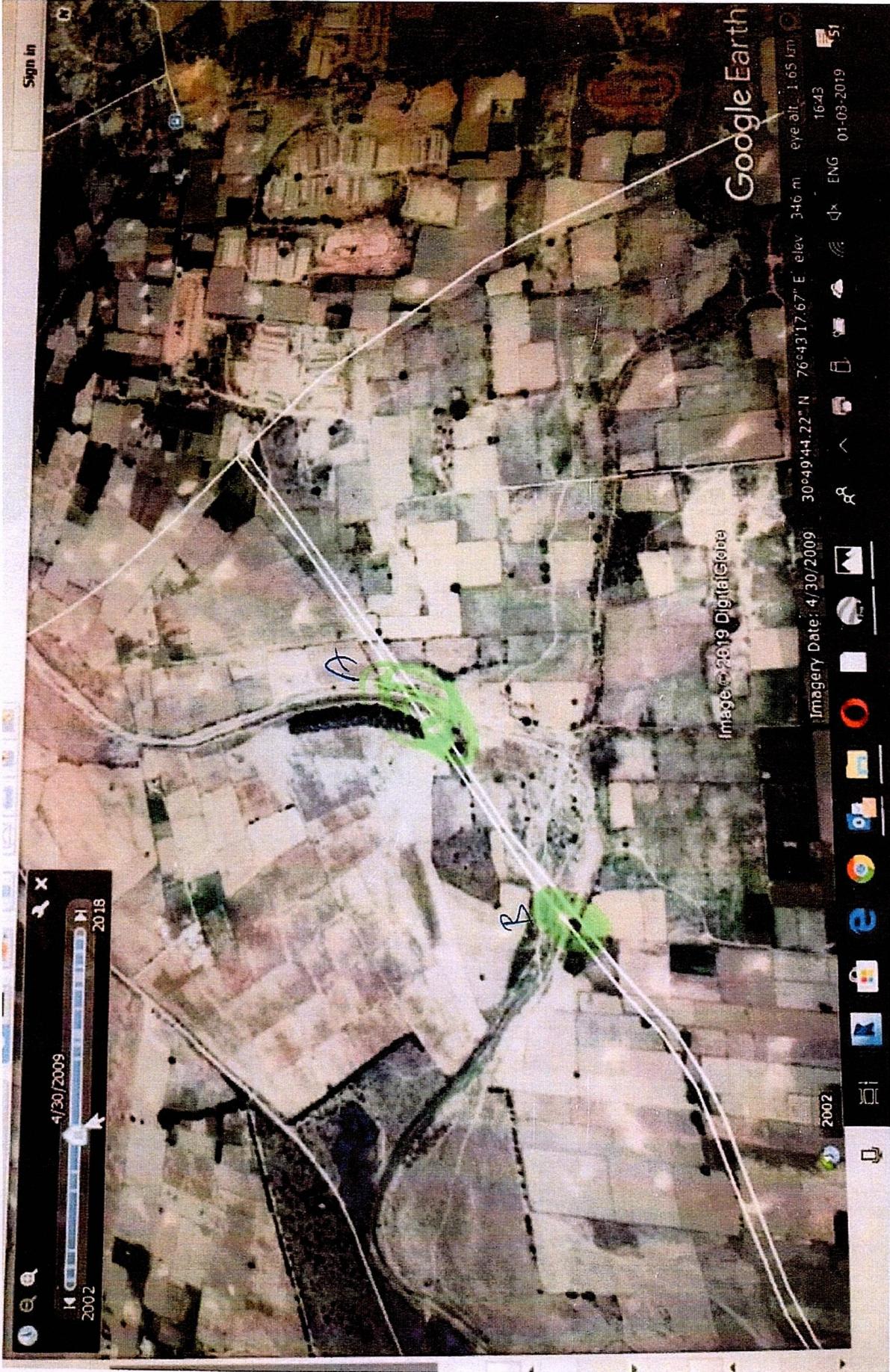
S.No.	Name	Organization
1.	Sh. R.L. Sandhu	Chief Engineer, Drainage, Chandigarh
2.	Sh.Devinder Singh	S.E. Drainage, Patiala
3.	Sh. D.K. Saldi	DDPO, SAS Nagar
4.	Sh.Jaswinder Singh	Tehsildar, Kharar, SAS Nagar
5.	Sh.Varun Garg	EE, GMADA
6.	Sh.Lavneet Dubey	EE,PPCB, SAS Nagar
7.	Sh.Ravdeep Singh	AEE, PPCB
8.	Sh.Sukhchain Singh	Kanungo, Majri, SAS Nagar
9.	Sh.Rajbir Singh	JE, Mining-cum-Drainage
10.	Sh.Rajbir Singh	Patwari, Majri, SAS Nagar
11.	Sh. Daleep Moudgil	Vice President, Omaxe, New Chandigarh
12.	Sh.Ranjit Singh Bath	Representative of PSB Estates, Complainant
13.	Sh.Kanwaljit Singh	Senior Advocate, Punjab & Haryana High court
14.	Sh.Manjinder Singh	Brother of Sh.Harminder Singh, Complainant



Google map image of the year 2003



Google map image of the year 2006



Google map image of the year 2009

Annexure-9

Office of Executive Engineer, Drainage, SAS Nagar

No. 1601-1603

Date 25.03.2021

To

The Technical Expert,
Hon'ble Monitoring Committee,
Tower No.5,4th Floor, Forest Complex,
Sector 68, SAS Nagar.

Submitted for information
please

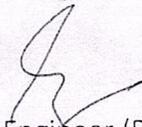
Chawar (H.C.)

25/3/21

Subject: (OA No. 980 of 2019(IA No. 63/2021) in the matter Harminder Singh & Anr V/s Union of India & ors.) - Report w.r.t. directions of the Monitoring committee dated 16.03.2021.

Reference: Hon'ble NGT Monitoring Committee letter No. CMC/2021/1680-83 Dated 16.03.2021.

Please find attached herewith report of the committee constituted by Hon'ble NGT monitoring committee in subject cited matter for information please.


Executive Engineer (Drainage)
SAS Nagar

DA/As above
1. Report
cc. 2. Maplan

A copy of the above is forwarded to the following for information please:

1. Additional Deputy Commissioner (D), SAS Nagar.
2. Environmental Engineer, PPCB, SAS Nagar.

Subject: (OA No. 980 of 2019(IA No. 63/2021) in the matter Harminder Singh & Anr V/s Union of India & ors.) - Report w.r.t. directions of the Monitoring committee dated 16.03.2021.

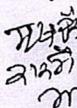
Reference: Hon'ble NGT Monitoring Committee letter No. CMC/2021/1680-83 Dated 16.03.2021.

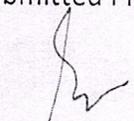
In compliance to above referred letter and in pursuance of the visit of the Hon'ble NGT Monitoring Committee dated 15.03.2021, meetings were held by the Additional Deputy Commissioner (Dev.), SAS Nagar on 18/03/2021 before commencement of demarcation and review meetings was conducted on 23/03/2021. The report is as under:

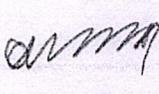
- 1) Demarcation of the site was carried on 18.03.2021 by Kanungo and area Patwari, Block Majri.
- 2) After demarcation, the sajra plan of site is enclosed herewith as **Annexure A-1**.
- 3) The details of the key features as desired by the Monitoring Committee, is as under:
 - i) **Siswan Drain:**
 - Storm water of 2000 cusec upto point A (shown in Blue Colour Hatch)
 - Khasra nos. along with type of this land are 98(Chahi), 145/1(Nadi), 151/1(Chahi and Barani) as per current jamabandi.
 - ii) **Drain originating from Village Bharounjian:**
 - The drain carrying storm water and waste water of village Bharounjian and adjoining villages upto point B is marked in Blue Colour.
 - Khasra nos. along with type of this land are 279(Choe), 189(Choe), 109 (Choe) as per current jamabandi.
 - iii) **The road passing in front of Omaxe project, Point A and B is marked in Purple colour. Khasra no. along with type of this land are 102(Barani), 101(Gair mumkin), 105(Gair mumkin), 106(Chahi), 152, 107(Gair mumkin), 108(Barani), 109(choe) as per current jamabandi.**
 - iv) **The lake project developed by M/s Omaxe New ChandiGairh Developers Pvt. Ltd. is marked in Green Colour. Khasra no. along with type of this land are 124(Plot), 142(Plot), 190(Plot), 191(Plot), 141(Plot), 125(chahi), 122(chahi), 111(chahi), 93(Chahi), 87(chahi), 92(Gair mumkin), 112(Gair mumkin), 121(Gair mumkin), 126(Gair mumkin), 139(Gair mumkin), 138(Gair mumkin), 137(Gair mumkin), 136(Gair mumkin), 135(Gair mumkin), 134(Gair mumkin), 127(Gair mumkin), 120(Gair mumkin), 113(Gair mumkin), 114(Gair mumkin), 115(Gair mumkin), 91(Gair mumkin), 88(Chahi), 89(Chahi), 90(Gair mumkin), 116(Gair mumkin), 117(Chahi), 74(Gair mumkin), 75(Chahi), 68(Chahi), 72(Gair mumkin), 513(Chahi), 512(Chahi), 71(Gair mumkin), 192(Plot), 193(Plot), 208(Plot), 209(Plot), 69(Chahi), 84(Chahi), 85(Chahi), 86(Chahi), 83(Chahi) as per current jamabandi.**

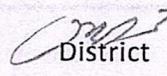
Submitted Please.


Naib
Tehsildar
Majri


21/3/21
maji


Executive
Engineer
Drainage


Executive
Engineer
GMADA


District
Planner
SAS Nagar

Town


District Development
& Panchayat Officer
SAS Nagar